

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 269  
TO BE ANSWERED ON 3<sup>RD</sup> FEBRUARY, 2017  
ABORTION BY AYUSH PRACTITIONERS**

**269. SHRI FEROZE VARUN GANDHI:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the proposal to permit AYUSH doctors to perform abortions has been implemented and if so, the details thereof;
- (b) whether a system of monitoring and ensuring compliance with quality standards has been formulated for AYUSH clinics where abortions are performed and if so, the details thereof;
- (c) whether any scheme or proposal for importing necessary training to AYUSH doctors to conduct abortions has been formulated and if so, the details thereof;
- (d) whether any incidents of illegal abortions or deaths caused by abortions conducted by AYUSH doctors have been reported during the last three years; and
- (e) whether the Government plans to reconsider its proposal to permit AYUSH doctors to conduct abortions in light of these reports and if so, the details thereof?

**ANSWER  
THE MINISTER OF STATE MINISTRY OF HEALTH  
AND FAMILY WELFARE  
(SHRI FAGGAN SINGH KULASTE)**

(a) to (c): The draft MTP (Amendment) Bill, 2016 seeks to improve access to safe, affordable, and acceptable abortion services for all women who seek to terminate an unwanted, unintended pregnancy and the matter is under process.

Once approved, the revised MTP Rules will be suitably framed to address the issue of training of new cadre of providers.

(d) & (e): No such incident has been reported to the Ministry and the draft bill is under process of approval.

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